BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

DATED THIS THE 16th DECEMBER 1986

Present: Hon'ble Shri Ch. Ramakrishna Rao - Member (J)
Hon'ble Shri P.Srinivasan - Member (A)

APPLICATION No. 1666/86(F)

H.B. Nagaraja 109/G, W.A.P., West Colony Yelanhanka, Bangalore 560 064

- Applicant

(Sri Ranganath S. Jois, Advocate)

- General Manager Wheel & Axle Plant,
- 2. Works Manager Wheel & Axle Plant

This application came up before this Tribunal to day for hearing and Hon'ble Member (J) Ch. Ramakrishna Rao made the following

ORDER

The applicant joined as a Artisan in Maintenance Department in the Wheel & Axle Plant, Yelahanka, Bangalore from (LA) 19.10. 1983. He is aggrieved by the order dated 14.4.86 penalty of the Disciplinary Authority (DA) imposing the penalty of dismissal from railway service, which was passed after the charges levelled against him were found established by the Board of Inquiry. The

...applicant

applicant preferred an appeal to the third respondent but in vain. Hence this application.

- 2. Shri Ranganath S. Jois, learned counsel for the applicant contends that the order 4-7-1986 (Annexure E) passed by the appelate authority is not a speaking order. According to Shri Jois, the order merely states that duly taking into account all facts of the case, the evidence to record and the findings of the Disciplinary Authority, you are guilty of serious misconduct.
 - 3. Shri M. Sreerangaiah, learned counsel for the respondents submits that from the tenor of the order it is apparent that the appelate authority has applied his mind to the material on record and thereafter confirmed the penalty imposed by the Disciplinary Authority.
 - 4. We have considered the arguments of the learned counsels of both sides carefully. We are satisfied that the order passed by the appelate authority is not a speaking order. The Supreme Court in a recent judgement in Ram Chander v. Union of India AIR 1986 SC 1173 has enunciated in unambiguous terms in a case arising under the Railway Services (Discipline and Appeal) Rules as follows:

"We wish to emphasize that reasoned decisions by tribunals,, such as the Railway Board in the present tribunals,, such as the Railway Board in the present case, will promote public confidence in the administrative process. An objective CONSIGNATION is possible only if the delinquent servant and given a chance to satisfy the considerations of fair play and that such a personal hearing should be have no hesitation of the suprementation of the suprementation of the suprementation of the suprementation in setting should be also also as the suprementation of the suprementation in setting should be also as the suprementation of the suprementation in setting should be also as the suprementation of the suprementation in setting should be also as the suprementation of the suprementation in setting should be also as the suprementation of the suprementation

passed by the appelate authority, and direct him to hear and dispose of the appeal after affording a personal hearing to the applicant. We also direct the appellate authority to pass a reasoned order as required by law and in conformity with the Rules at an early date and in any case not later than four months from the date of receipt of this order.

6. In the view we have taken, we do not think it necessary to go into the merits of the application, which the applicant can agitate before the appelate authority.

7. In the result, the application is disposed of as

Member (J) 16/12/86

indicated above. No order as to costs.

Member (A)(S)